

- (b) whether that target was achieved;
 (c) if not, what are the reasons therefor; and

- (d) the steps being taken to increase the production of cement in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Target of production of cement during the year 1985-86 was 33.50 million tonnes.

(b) and (c) Production of cement during 1985-86 was about 33.1 million tonnes achieving about 99 per cent of the target. The marginal shortfall in production compared to the target during 1985-86 was mainly due to the heavy and prolonged power-cuts in some of the major cement producing States particularly Karnataka and Rajasthan, labour problems in some plants, shortage of coal and wagons in certain cases and delay in the commissioning schedule of some of the new projects.

(d) With a view to increase the cement production, efforts are continuously made to encourage maximum utilisation of existing capacity by removing the infrastructural constraints inhibiting production. The progress of new schemes which have been sanctioned is also periodically reviewed to ensure commissioning of the projects as per schedule.

Cess from beedi industry

900. SHRI VIJAYA MOHAN REDDY: Will the Minister of INDUSTRY be pleased to state:

- (a) how much cess was collected during the years 1983-84, 1984-85, and 1985-86 so far from the Beedi Industry in Andhra Pradesh; and

- (b) how much amount has been allotted and released during the above years for taking up the socioeconomic programmes in order to im-

prove the living conditions of Beedi workers in Andhra Pradesh?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Year-wise collection of cess in Andhra Pradesh is as under:—

1983-84	Rs. 55.36 lakhs
1984-85	Rs. 68.35 lakhs
1985-86	Rs. 51.57 lakhs

(b) The allocation of funds and its expenditure is not incurred state-wise. The details of Budgetary allocation are given below;

1983-84	Rs. 72.19 lakh for the 5 States of the Southern Region.
1984-85	Rs. 21.89 lakhs for Andhra Pradesh and Tamil Nadu.
1985-86	Rs. 40.30 lakhs for Andhra Pradesh Tamil Nadu.

HMT Limited, Nabha

901. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of INDUSTRY be pleased to state;

- (a) whether it is a fact that the HMT Limited, Nabha has been found to have contravened various provisions of the MRTP Act;

- (b) if so, the details thereof and the action initiated against the said company; and

- (c) which are the other listed companies under the MRTP Act that have also been contravening the provisions of the Act and/or to which notices have been issued by the Commission during the last six months?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) It is presumed that the reference is to